

Central Administrative Tribunal
Principal Bench, New Delhi.

1

O. A. No. 2483/2003

Tuesday, this the 14th day of October, 2003

Hon'ble Shri Justice V. S. Aggarwal, Chairman

Hon'ble Shri V. K. Majotra, Member (A)

S. D. Negi, Store Officer,
Exhibition Division, Directorate of Advertising
& Visual Publicity, Ministry of Information &
Broadcasting, K. G. Marg, New Delhi.

(By Advocate: Shri Shubashish Misra)

... Applicant

Vs.

1. The Director, Directorate of Advertising &
Visual Publicity, Ministry of Information &
Broadcasting, K. G. Marg, N. Delhi.

2. The Secretary, Ministry of Personnel
Public Grievances & Pensions
(Department of Personnel & Training)
North Block, N. Delhi 01.

.. Respondents

ORDER (ORAL)

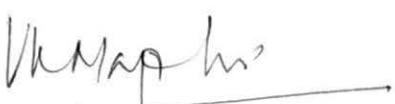
Shri Justice V. S. Aggarwal:

The grievance of the applicant is that he has not been given the Assured Career Progression Scheme benefit in terms of the Office Memorandum of 9.8.1999. According to the applicant, many other similarly situated persons have been granted the said benefit.

2. In this regard, the applicant has submitted a representation dated 8.4.2002 pertaining to which no decision as yet has been taken.

3. When rights of the respondents are not likely to be affected, we deem it unnecessary to issue a show cause notice to them while disposing of the present petition.

4. It is directed that respondent No. 2 would consider and pass an appropriate speaking order on the representation of the applicant referred to above preferably within six months from the date of receipt of a certified copy of the present order and communicate to the applicant.


(V. K. Majotra)

Member (A)


(V. S. Aggarwal)
Chairman